

READ : 1. High Court, Bombay Notification and Advisory dt.14-03-2020.
2. High Court, Bombay Circular dt.16-03-2020.

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C I R C U L A R

In view of the Circular (Annexure 'A') dated 16-03-2020 issued by the Hon'ble High Court, on the issue of outbreak of Corona Virus, the undersigned with the assistance of Advisory Committee, has fixed the Court and office working hours w.e.f. 17-03-2020, until further orders, as under :-

1. Court working hours in Sindhudurg District : 11.00 a.m. to 2.00 p.m.
2. Office working hours in Sindhudurg District : 10.30 a.m. to 2.30 p.m.

All the Judicial Officers in Sindhudurg District shall take up only urgent matters such as Bail Applications, Anticipatory Bail Applications, Applications for urgent orders of injunctions, remand orders, statement under Section 164 of Cr.P.C., Applications for grant of stay and such other urgent matters only, during the above mentioned working hours.

They shall also take steps for reducing the attendance of the staff members by about 50% and utilize the staff alternatively. So that it will help de-congestion of Courts.

The Bar Associations shall ensure that the Bar Rooms are not crowded and shall not be kept open beyond the office working hours, as stipulated above.

The Canteens in the Court premises shall also remain closed beyond the aforesaid working hours.


All the Heads of the establishment are directed to follow the Court and Office working hours as stipulated above.

All the concerned to follow the directions scrupulously laid down in the above referred circulars.

District Court, Sindhudurg. ()

Date :- 17/03/2020 ()

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(S.R. Jagtap)
Principal District & Sessions Judge,
Sindhudurg-Oros.

No.Admn./ १४४१ of 2020,
District Court, Sindhudurg.
Date : 17/03/2020.

Copy forwarded for information & necessary action to :-

1. All the Judicial Officers in Sindhudurg District.
2. Secretary, District Legal Services Authority, Sindhudurg.
3. District Superintendent of Police, Sindhudurg.
4. Superintendent, District Prison, Sawantwadi.
5. District Government Pleader, Sindhudurg.
6. President, District Bar Association, Sindhudurg.
7. All President, Taluka Bar Associations.

Copy to Court Manager, Supdt.(Judl.), Asstt.Supdt.(Cash)/(Judl.)/(Record),
D.S.A., District Court, Sindhudurg.

HIGH COURT OF JUDICATURE AT BOMBAY

NOTIFICATION

In view of the Office Memorandum dated 5th March, 2020 issued by the Ministry of Health and Family Welfare, Government of India, the advisory issued by the Government of Maharashtra and Notification dated 13th March, 2020 issued by Secretary General, Supreme Court of India as advisory cautioning against mass gathering and as the World Health Organisation has also declared Novel Coronavirus (COVID-19) as global pandemic advising against mass congregation and in view of the advisory issued by the Government of India and in view of the opinion of public health experts including medical professionals and also considering the safety and welfare of all the litigants, lawyers, staff members and the parties appearing in-person, security, maintenance and support staff, interns, The Hon'ble Acting Chief Justice is pleased to direct the following :

- A) The functioning of the Courts in High Court as well as its Benches functioning at Nagpur, Aurangabad and the High Court of Bombay at Goa presently for a week commencing from Monday, 16th March, 2020 shall be restricted to urgent matters.

- B) The Advocates, litigants and parties in persons may mention their matters showing the urgency before the concerned Courts and upon satisfaction about the urgency, the Court shall hear such matters. CMIS dates would be given to the rest of the matters. Orders of Ad-interim and interim relief subsisting in the matter shall continue to operate.

C) It is appealed to all the Bar associations and the Advocates that they shall endeavor to restrict the entry of the litigants in the Court and only in cases where the presence is unavoidable, one person may be called.

D) Advocates and Party in person are requested to provide number and stage of matter on daily board which they want to be taken up urgently to the concerned Court Sheristedar/Associate prior to 11.00 a.m. Rest of the matters on Regular Board shall stand adjourned.

E) Considering the importance of the safety measures for health, all concerned are requested to cooperate with the instructions of the staff on duty, in the interest of all.

Date : 14th March 2020

Sd/-
(S. B. Agrawal)
REGISTRAR GENERAL

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Smt.
Supdt (Admn.)
District and Sessions Court
Sikandrulpur-Oros

Annexure 'A'
CIRCULAR

In continuation to the Notification dated 14.03.2020, the Hon'ble the Acting Chief Justice is pleased to direct the following:

(A) The functioning of the Court in High Court at Principal Seat as well as its Benches at Nagpur, Aurangabad and High Court of Bombay at Goa will be from 17.03.2020 at 12.00 noon to 2.00 p.m. until further orders.

(B) Office of Registry shall function from 17.03.2020 at 11.30 a.m. to 3.30 p.m. at all Benches and High Court of Bombay at Goa and by reducing working strength upto 50% until further orders.

(C) All Principal Judges in District and Sessions and subordinate Court shall adhere to the Notification dated 14.03.2020 issued for Mumbai, Thane, Pune, Ahmednagar and Nagpur Districts.

(D) All the subordinate Courts in Maharashtra shall also take up only urgent matters such as Bail Applications, Anticipatory Bail Applications, Applications for urgent orders of injunctions, remand orders, statement under Section 164 of Cr.P.C., Applications for grant of stay and such other urgent matters only.

(E) The Principal District Judges or the Principal Judges shall decide the timing of Court functioning as per the situation prevailing in their respective districts. The principle idea being to avoid congestion and occasion of close contacts. However, they shall endeavour that the Court working hours are not more than 3 hours in a day and the working hours of the office are not more than 4 hours. They shall also take steps for reducing the attendance of the staff members by about 50% and utilize the staff alternatively. So that it will help de-congestion of Courts.

(F) The Bar Associations would also ensure that the Bar Rooms are not crowded and shall not be kept open beyond the

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District and Sessions Court
Shriharipuram

office working hours of the respective courts as stipulated by the Principal District Judge/Principal Judge in their Courts.

(G) The Canteens, Cafeteria in the Court shall also remain closed beyond the aforesated working hours.

(H) This advisory and earlier Notification dated 14.03.2020 shall also apply to the sub-ordinate Courts in the State of Goa as well as Union Territory of Dadra & Nagar Haveli and Daman & Diu.

16.03.2020

Sd/-
(S. B. Agrawal)
Registrar General

No.Admn/ 782 of 2020,
District Court, Sindhudurg.
Date : 17/03/2020.

Copy forwarded for information & necessary action to :-

1. All the Judicial Officers in Sindhudurg District.
2. Secretary, District Legal Services Authority, Sindhudurg.
3. District Superintendent of Police, Sindhudurg.
4. Superintendent, District Prison, Sawantwadi.
5. District Government Pleader, Sindhudurg.
6. President, District Bar Association, Sindhudurg.
7. All President, Taluka Bar Associations.

Copy to Court Manager, Supdt.(Judl.), Asstt.Supdt.(Cash)/(Judl.)/(Record),
D.S.A., District Court, Sindhudurg.

By order,


Registrar,
District Court, Sindhudurg.